FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSK WIND ENERGY PRIVATE LIMITED

Relevant Particulars

1.	Name of corporate debtor	**KSK WIND ENERGY PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	07.10.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG2005PTC047721
5.	Address of the registered office and principal office (if any) of corporate debtor	D No.6-219, Sy. No. 491 & 492, Gowdavally Village, Mandal, Malkajgiri District, Medchal, Hyderabad, Telangana, India, 501401.
6.	Insolvency commencement date in respect of corporate debtor	12.06.2026
7.	Estimated date of closure of insolvency resolution process	09.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sabbani Maruthi IBBI/IPA-001/IP-P-02752/2022-2023/14202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	New Mhada Towers, Block 3C Flat no 303, Bangurnagar Goregaon(W), Mumbai, Maharashtra, 400104. E-mail ID: maruthi.sabbani18@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** New Mhada Towers, Block 3C Flat no 303, Bangurnagar Goregaon(W), Mumbai, Maharashtra, 400104 Email: cirp.kskwind@gmail.com
11.	Last date for submission of claims	26.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the **KSK Wind Energy Private Limited** on **12.06.2026.**

The creditors of **KSK Wind Energy Private Limited** are hereby called upon to submit their claims with proof on or before **26.06.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sabbani Maruthi
Interim Resolution Professional for KSK Wind Energy Private Limited
IBBI/IPA-001/IP-P-02752/2022-2023/14202
AFA Valid upto 31.12.2026

Date: **14-06-2026**
Place: **Hyderabad**

అధ్యక్షునిగా ఉపేంద్ర కుష్వాహాను ఎంపిక చేయడమైందని ఆర్ఎల్ఎం ఒక ప్రకటనలో వెల్లడించింది.

మంది
య్యాత్రి
కార్యక్ర
సాయా
స్పేస్,
క్స్ ల్యా
పర్యావ
గులకు

్యగులు
కమ్యూ
గాహన
ోధంపై
ఇచ్చా
, డ్రగ్స్
ద్యార్థ
యూని
ధించిన
ు. సా
ు చేశా
స్, రన్
తో పా
ంచుకు

ఫారం - ఎ
బహిరంగ ప్రకటన

(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)

కెఎస్‌కె విండ్ ఎనర్జీ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక కొరకు

	సంబంధిత వివరములు	
1.	కార్పొరేట్ డెటార్ యొక్క పేరు	కెఎస్‌కె విండ్ ఎనర్జీ ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ ఇన్‌కార్పొరేషన్ అయిన తేది	07.10.2005
3.	కార్పొరేట్ డెటార్ యొక్క ఇన్‌కార్పొరేటెడ్/ నమోదైన అథారిటీ క్రింద	కంపెనీల రిజిస్ట్రార్ - హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం. / పరిమిత లయబిలిటీ గుర్తింపు నెం.	U40109TG2005PTC047721
5.	కార్పొరేట్ డెటార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయం (ఏదైనా ఉంటే) చిరునామా	డి.నెం. 6-219, సర్వే నెం. 491 & 492, గౌడవెల్లి గ్రామం, మండలం మల్కాజిగిరి జిల్లా, మేడ్చల్, హైదరాబాద్, తెలంగాణ, ఇండియా 501401.
6.	కార్పొరేట్ డెటార్‌కు సంబంధించి దివాలా ప్రారంభ తేది	12.06.2026
7.	దివాలా తీర్మాన ప్రక్రియ ముగింపు అంచనా తేది	09.12.2026
8.	మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుని పేరు మరియు రిజిస్ట్రేషన్ నెం.	సబ్బాని మారుతి IBBI/IPA-001/IP-P-02752/2022-2023/14202
9.	బోర్డు వద్ద నమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	న్యూ మాడ టవర్స్, బ్లాక్ 3బి ఫ్లాట్ నెం. 303, బంగర్‌నగర్ గోరేగావ్(వెస్ట్), ముంబయి, మహారాష్ట్ర 400104. ఇ-మెయిల్ ఐడి: maruthi.sabbani18@gmail.com
10.	మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	**చిరునామా** : న్యూ మాడ టవర్స్, బ్లాక్ 3బి ఫ్లాట్ నెం. 303, బంగర్‌నగర్ గోరేగావ్(వెస్ట్), ముంబయి, మహారాష్ట్ర 400104. ఇ-మెయిల్ ఐడి: cirp.kskwind@gmail.com
11.	క్లెయిమ్‌లు దాఖలు చేయుటకు ఆఖరి తేది	26.06.2026
12.	మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద ఏదైనా క్రెడిటార్ల వర్గీకరణ	వర్తించదు
13.	తీర్మాన నిపుణులుగా గుర్తించబడిన ఒక తరగతిలోని క్రెడిటార్ల యొక్క అధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేరు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	వర్తించదు
14.	(ఎ) సంబంధిత ఫారములు మరియు (బి) అధీకృత ప్రతినిధులు వివరాలు లభించును	ఎ) వెబ్ లింక్ : https://www.ibbi.gov.in/home/downloads వర్తించదు

ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా జాతీయ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ బెంచ్ వారు **కెఎస్‌కె విండ్ ఎనర్జీ ప్రైవేట్ లిమిటెడ్** యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ ప్రారంభ తేదీని **12.06.2026** గా ఆదేశించినారు. కావున **కెఎస్‌కె విండ్ ఎనర్జీ ప్రైవేట్ లిమిటెడ్** యొక్క రుణదాతలు మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నం. 10 లోని చిరునామాకు **26.06.2026** లోగా తగిన రుజువులతో వారి క్లెయిమ్‌లను దాఖలు చేయవల్సిందిగా కోరడమైనది.
ఆర్థిక రుణదాతలు వారి క్లెయిములను తగిన రుజువులతో కేవలం ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలందరూ వారి క్లెయిములను తగిన సాక్ష్యములతో వ్యక్తిగతముగా లేదా పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును.
తప్పుడు సమాచారము లేదా అసంబద్ధ ఫిర్యాదులను దాఖలు చేసిన వారికి జరిమానా విధించబడును.

సబ్బాని మారుతి
కెఎస్‌కె విండ్ ఎనర్జీ ప్రైవేట్ లిమిటెడ్ కొరకు మధ్యంతర తీర్మాన నిపుణులు
IBBI/IPA-001/IP-P-02752/2022-2023/14202
AFA Valid upto 31.12.2026

తేది: 14.06.2026
ప్రదేశం : హైదరాబాద్

కెనరా బ్యాంక్
ఓల్డ్ బోయిన్‌పల్లి శాఖ: నం. ప్లాట్ నం.139/ఎ-1, హస్మత్‌పేట్ రోడ్, మహాత్మా నగర్, ఓల్డ్ బోయిన్‌పల్లి,

Place: Karimnagar SMFG INDIA CREDIT COMPANY LIMITED

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KSK WIND ENERGY PRIVATE LIMITED

Relevant Particulars

1.	Name of corporate debtor	**KSK WIND ENERGY PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	07.10.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG2005PTC047721
5.	Address of the registered office and principal office (if any) of corporate debtor	D No.6-219, Sy. No. 491 & 492, Gowdavally Village, Mandal, Malkajgiri District, Medchal, Hyderabad, Telangana, India, 501401.
6.	Insolvency commencement date in respect of corporate debtor	12.06.2026
7.	Estimated date of closure of insolvency resolution process	09.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sabbani Maruthi IBBI/IPA-001/IP-P-02752/2022-2023/14202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	New Mhada Towers, Block 3C Flat no 303, Bangurnagar Goregaon(W), Mumbai, Maharashtra, 400104. E-mail ID: maruthi.sabbani18@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** New Mhada Towers, Block 3C Flat no 303, Bangurnagar Goregaon(W), Mumbai, Maharashtra, 400104 Email: cirp.kskwind@gmail.com
11.	Last date for submission of claims	26.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the **KSK Wind Energy Private Limited** on **12.06.2026.**

The creditors of **KSK Wind Energy Private Limited** are hereby called upon to submit their claims with proof on or before **26.06.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sabbani Maruthi
Interim Resolution Professional for KSK Wind Energy Private Limited
IBBI/IPA-001/IP-P-02752/2022-2023/14202
AFA Valid upto 31.12.2026

Date: **14-06-2026**
Place: **Hyderabad**

Creditor from below mentione

Name of the Industria concern

Smt. Vemagiri Sailaja, W/o
K. Subhash Chaitanya Kuma
D.No. 8-2-64, Bhimavarampe
Balla Market Center, Samarlako
Kakinada District-533440.

*With further interest an
DATE & TIME OF E-A
17.08.2026 from 11.00
The interested bidders are
https://www.esfc.ap.go
E-auction. Every Tendere
The EMD shall be payab
Bank of India, Veerabh
LAST DATE FOR RECE
E-auction bid document
sale are available in APS
details/ clarifications, pro

Station : Rajamahendr
Date: 14.06.2026